

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2133**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/AGRAHAYANA 8, 1938  
(SAKA)**

**FIRE SAFETY**

**2133. SHRI PREM DAS RAI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether incidents of fire accidents in Government and private buildings are on the rise in the country;**
- (b) if so, the details thereof and the total number of such cases reported, persons died/injured, loss to property and estimated monetary loss during each of the last three years and the current year, State-wise;**
- (c) whether the Government has conducted any inspection regarding adherence to fire safety guidelines by the owner of buildings in the country;**
- (d) if so, the details thereof along with the amount of fine collected from the owner of buildings who have not adhered to fire safety norms during the said period, State-wise;**
- (e) whether the Government has any proposal to revise fire safety norms in the country and if so, the details thereof; and**
- (f) the steps taken by the Government to ensure implementation of prescribed guidelines of fire safety in all the buildings?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (f): Fire services have been included as a Municipal function under Article 243 (W) in the XII Schedule of the Constitution of India. It is**

**therefore, the primary responsibility of the Municipal Bodies and the State Governments to ensure safety of life and property of the citizens in the area of their jurisdiction. The information on fire accidents in Government and private buildings are not maintained centrally by this Ministry.**

**Regarding fire safety inspection, it is the responsibility of the concerned State Governments to conduct inspection of the buildings as per the existing local laws/ rules and ensure compliance of prescribed guidelines of fire safety norms.**

**No proposal for revision of fire safety norms, which are recommendatory in nature, is under consideration in this Ministry.**

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